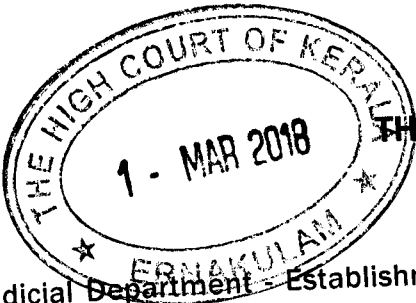


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THE HIGH COURT OF KERALA

KOCHI - 682 031
DATED - 27.02.2018

PROCEEDINGS

Judicial Department - Establishment - Inter-district transfer of Clerks - Sanctioned - Orders issued.

- Read:-
1. Letter No. C1- 4/2017 dated 07.11.2017 of the District Judge, Thiruvananthapuram.
 2. High Court O.M of even no. dated 24/11/2017
 3. Letter No. A1-15224/17 dated 20/12/2017 of the District Judge, Ernakulam.
 4. Application dated 13/12/2017 of Smt. Divya.S Senior Clerk, Wakf Tribunal, Ernakulam
 5. Letter No.A1-11635/2017 dt. 19.12.2017 of the District Judge, Pathanamthitta
 6. Application dated 07.12.2017 of Sri. R.A.Santhosh Clerk, Sub Court, Thiruvalla.
 7. G.O.(Ms) No. 04/61/PD dated 02.01.1961.

ORDER NO. C7 - 101626/2017

As per the letter read as 1st paper above, the District Judge, Thiruvananthapuram had reported two vacancies of Clerk, to be filled up by the High Court through inter-district/departmental transfer.

On consideration of the applications received in pursuance of the O.M read 2nd above, the High Court has decided to grant inter-district transfer to the seniormost applicants Smt. Divya.S Senior Clerk, Wakf Tribunal, Ernakulam and Sri. R.A.Santhosh Clerk, Sub Court, Thiruvalla. Both the applicants have expressed willingness to be ranked as junior to the juniormost Clerk in the Civil Judicial Wing of Thiruvananthapuram. Smt. Divya.S Senior Clerk, Wakf Tribunal, Ernakulam has also expressed her willingness to be reverted to the entry cadre of Clerk and for consequential re-fixation of pay in the entry cadre excluding the fixation benefits enjoyed on promotion.

Accordingly, the following orders of transfer are issued:

Smt. Divya.S Senior Clerk, Wakf Tribunal, Ernakulam is reverted as Clerk and , transferred and allotted to the Civil Judicial Wing of Thiruvananthapuram district in the first vacancy,

Sri. R.A.Santhosh Clerk, Sub Court, Thiruvalla is transferred and allotted to the second vacancy in the Civil Judicial Wing of Thiruvananthapuram district.

The above said transfers are subject to the terms and conditions laid down in the Government Order read as 7th paper above, and other rules governing inter-district transfer of Government Employees.

p.t.o

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The joining time of the transferees will be governed by Rule 136, Part I KSRs.

The District Judge, Thiruvananthapuram shall issue necessary posting orders to the transferees.

(By Order)

K. Haripal

K. Haripal

Registrar (Subordinate Judiciary)

To

- The District Judge, Thiruvananthapuram
- The District Judge, Ernakulam
- The District Judge, Pathanamthitta
- Smt. Divya.S Senior Clerk, Wakf Tribunal, Ernakulam (Through the District Judge, Ernakulam)
- Sri. R.A.Santhosh Clerk, Sub Court, Thiruvalla (Through the District Judge, Pathanamthitta)
- The IT Section, High Court (for publishing in the website)
- The Administrative Record Section, High Court. (2 Copies)
- The file/Stock file.

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